

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

(2)

BOMBAY BENCH.

Original Application No. 966/93.

Shri Mahesh Laxman. .... Applicant.

V/s.

Union of India & Anr. .... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman  
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri P.G.Zare.

Oral Judgment:-

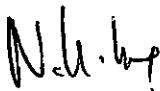
¶ Per Shri M.S.Deshpande, Vice-Chairman Dt. 11.10.1993

Heard Shri P.G.Zare, advocate for the  
applicant.

2. It is apparent that the applicant was working as a Casual Khalasi from 19.1.1990 and was continued till 18.8.1991. After his termination, he made a representation on 7.8.1993 and he was informed that the Nagpur Project Work was on the verge of completion and as the labour strength was reduced he could not be continued and the question of his appointment does not arise <sup>and</sup> the relief which he had sought could not be granted.

3. We see no entitlement in favour of the applicant.

4. The application is rejected.

  
(N.K.VERMA)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY 1

R.P. NO. 139/93

IN

O.A.NO. 966/93

Mahesh Laxman

..Applicant

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.

Hon. Shri N.K. Verma, Member (A)

• TRIBUNALS ORDER:  
[Per: N.K. Verma, Member (A)]

DATED: 26.5.94

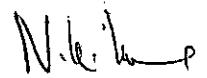
This is a review petition against our judgment-order in OA no. 966/1993 under which the application was rejected by our order dated 11.10.1993.

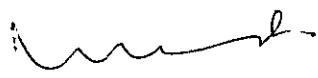
The review applicant has not brought out any new and important matter or evidence which, after the exercise of due diligence was not within his knowledge or could not be produced by him at the time when the order was made. The applicant in the O.A. had sought relief for being employed anywhere in India in the R.E. Project with a lien at Nagpur Division. The applicant had been clearly told by the respondents that Nagpur Project work was on the verge of completion and as the labour strength was reduced he could not be continued and the question of his appointment will not arise. He was also informed by the respondents that if he had

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any further correspondence to make in this regard, he should approach another authority called C.E.(EP) RE Nagpur. However, in stead of approaching that authority, the applicant had rushed to the Tribunal vide O.A. which was rejected.

Since there is no valid contention for review and there is no mistake or error apparent on the face of the record and hence this Review Petition is rejected.

  
(N.K. Verma)  
Member(A)

  
(M.S. Deshpande)  
Vice Chairman